[श्री बागडी]

197 के अन्तर्गत ऐसा सवाल जो तुरन्त घटा हो और बहुत महत्व का सवाल हो, काल एटेन्शन की शक्ल में लाया जा सकता है। इस लिये मेरा यह व्यवस्था का प्रश्न है कि मैं ने जो काल-एटेन्शन नोटिस दिया है 300 स्वर्णकारों की गिरफ्तारी के सम्बन्ध में, जो कल यहां गिरफ्तार हुए हैं और हजारों की तादाद में और गिरफ्तारी के लिये आ चुके हैं, आज भी उन्होंने संसद् के सामने गिरफ्तारी कराने का ऐलान किया है... (**व्यवधान**)।

श्री त्यागी (देहरादून) : यह कौनसा प्वाइन्ट आफ आर्डर है ?

श्री बागड़ी : मैं आपसे यह निवेदन करूंगा कि आप मेरे इस काल-एटेन्शन को मन्जूर कर के यहां पर गिरफ्तारी के सम्बन्ध में बयान देने को कहें। चाहे उस पर आज बहस न हो, लेकिन यह जो गिरफ्तारी का सवाल है, उस पर कुछ रोशनी डाली जाये। (**व्यवधान**)।

Shri Raghunath Singh (Varanasi): Sir, under what rule is he raising the point of order?

Shri Tyagi: Some procedure has to be followed in these matters.

श्री बागड़ी : यह मेरा व्यवस्था का प्रश्न है।

Shri Raghunath Singh: This is a speech. This is not a point of order.

Mr. Deputy-Speaker: Order, order. The calling-attention notice has been disallowed by the Speaker. There is no point of order. Message from Rajya Sabha.

Shri S. M. Banerjee: Sir, I rise on a point of order under rule 376.

12.20 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following Message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th August, 1966, passed, in accordance with the provisions of Article 368 of the Constitution of India without any amendment, the Constitution Eighteenth Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 10th August, 1966."

12.20½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS

EIGHTEENTH REPORT

Shri Khadilkar (Khed): I beg to present the Eighteenth Report of the Committee on Absence of Members from the Sittings of the House.

Mr. Deputy-Speaker: Shri Satya Narayan Sinha.

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao) *rose—*

श्री बागड़ी : बम्बई बन्द के सिलसिले में सरकार ने जो गोली चलाई और वहां जो गोली कांड हुआ उसके बारे में मैं ने एक कौलिंग अटेंशन नोटिस दिया था उस का क्या बना ?

12.21 hrs.

RE: BUSINESS OF THE HOUSE

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order under rule 376.

Mr. Deputy-Speaker: Order, order. We cannot go on like this. We have finished one business. There cannot be a point of order in the vacuum.